

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH.**

**CP (IB) No.102/Chd/Pb/2017**

**In the matter of:**

Punjab National Bank

...Petitioner-Financial Creditor.

Vs.

M/s Rishi Ganga Power Corporation Ltd.

...Respondent-Corporate Debtor.

Present: Mr. Harsh Garg and Mr. Pulkit Goyal, Advocates for the petitioner.  
Mr. Anil Kumar Aggarwal, Advocate for the respondent.

Having heard learned counsel for both the parties, it is noticed that there is a defect in the affidavit filed by the Authorized Representative of bank as the same is on insufficient stamp paper. Proper certificates with each Statement of Accounts certified under the Bankers Books Evidence Act, 1891 have also not been filed. Notice of these defects to the petitioner and Mr. Harsh Garg, Advocate representing the bank accepts notice. Let these defects be removed within seven days alongwith affidavit of the Authorized Representative with copy advance to the counsel opposite.

List the matter on 08.01.2018 for arguments.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

December 12, 2017  
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